

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 38  
CP No. 44/Chd/J&K/2022**

**Under Section 252(3) of the  
Companies Act, 2013**

**In the matter of:-**

Technicon Constructions  
& Industries Pvt. Ltd. ....Petitioner

Vs.

Registrar of Companies,  
Jammu & Kashmir ...Respondent

**Present through Video Conferencing:**

Mr. Aamir Islam, Practising Company Secretary for the petitioner.  
Mr. Yogesh Putney, Senior Standing Counsel with Mr. Harveet  
Singh Sehgal, Advocate and Mr. Yatin Chadha, Advocate for  
Income Tax Department.  
None for the Registrar of Companies.

Income Tax Department report has been filed vide Diary No.  
00833/4 dated 25.10.2022. The same is taken on record. ROC report has also  
received by post vide Diary No. 278/11 dated 11.07.2022. The same is also  
taken on record. It is reported by the Income Tax Department that there is an  
outstanding demand of Rs. 1,16,150/- for the assessment year 2013-14 and  
proceeding under Section 153C of the Income Tax Act, 1961 for the  
Assessment Year(s) 2014-15 to 2020-21 are pending and the Income Tax  
Returns for the Assessment Year(s) 2012-13, 2015-16 and 2017-18 have not  
been filed. A date is requested by learned counsel for the petitioner for filing an  
undertaking that petitioner is preferring an appeal against the outstanding  
payment and if the same is filed then the petitioner would be bound by the

decision of the Appellate Authority. In the meantime, he is directed to file the documents required under the ROC and Income Tax Department report within four weeks with a copy in advance to the counsel opposite. The matter be listed on 24.01.2023.

Sd/-  
(Subrata Kumar Dash)  
Member (Technical)

Sd/-  
(Harnam Singh Thakur)  
Member (Judicial)

December 01, 2022  
YP